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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

CCA 1758/93 In O.A. 1443/92
Abid Ali & ors. Versus.... S.S.Bhatiya,
Commanding Officer

19.1.94

Hon'ble Mr. S.Das Gupta, A.M.
Hon'ble Mr. T.L.Verma, J.M.

Heard Shri R.P.Singh, learned counsel for the petitioner. The petition is for the alleged violation of the judgement and order dated 12.4.93 of this Tribunal. It was directed therein that the case of the applicant shall be considered by the respondent No. 2 for appointment and absorption as Anti Malaria Luskers and the other allied posts against newly created posts within a period of 2 months from the date of communication of the order. The petitioner states that he is working against the said post but his grievance is that he is not being paid salary.

On the basis of the above facts, we are of the view that no *prima facie* case has been made out regarding contempt of Court. If the petitioner has got any grievance with regard to non-payment of salary, the proper course of redressal is to file a fresh application.

In view of the above, the contempt petition is dismissed.

Th

J.M.
/jw/

W.P.

A.M.